

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-78/2022/6203/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Subhabrata Datta,
Member, MACT, Cachar.

1st August, 2024

Dated Guwahati the

Sub: **Earned leave.**

Ref:- Letter No. SMACT/14/V/1/372 dtd. 19.07.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for six days from 29.07.2024 to 03.08.2024** (prefixing 27.07.2024 and 28.07.2024; suffixing 04.08.2024), **along with station leave permission, from the evening of 26.07.2024 till the morning of 05.08.2024** has been granted subject to submission of your leave application in prescribed format. Further, you are to hand over charge to the District and Sessions Judge, Cachar, Silchar, and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sdf
JT. REGISTRAR (VIGILANCE)

01.08.2024

Memo No. HC.VII-78/2022/6204-6206/A, dated
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
2. The District and Sessions Judge, Cachar, Silchar.
- ✓ 3. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)

SR